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OA No.1110/05

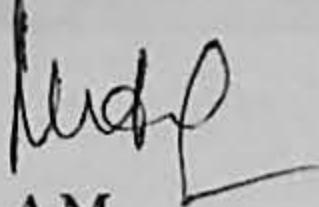
1.5.2006

Hon'ble Mr. A.K. Bhatnagar, J.M.
Hon'ble Mr. A.K. Singh, A.M.

Shri H.S. Srivastava, learned counsel for the applicant. Shri P. Mathur, learned counsel for official respondents. Shri A.K. Dave, learned counsel for private respondent Nos.5,7,10,18,20,21,23,25,26,27,29,31,33 and 34 is also present.

Shri P. Mathur, learned counsel for the respondents submits that entire notification dated 7.7.2005 as well as corrigendum dated 13.7.2005 has already been withdrawn. Therefore, the penal for which quashment is sought has not in existence now. In support thereof he has filed letter dated 19.4.2006 which clearly shows that notification involved in this case has been cancelled due to unavoidable reasons. The letter is taken on record.

Learned counsel for the applicant fairly conceded to this fact and submits that the OA has become infructuous. Accordingly, the OA is dismissed as having become infructuous.


A.M.


J.M.

RKM/